

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.8737/2020
(S.W.P. No. 1940/2016)

Wednesday, this the 31st day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Assadullah Mir age 55 years
EXK 881736
s/o Ghulam Nabi Mir
r/o Shadimargh, District Pulwama
2. Ghulam Mohammad War, age 55 years
EXK 881727
s/o Ghulam Ahmad War
r/o Adina, Magam, District Budgam

..Applicants
(Mr. Mir Manzoor Ahmad, Advocate)

VERSUS

1. State of J&K through Commissioner/Secretary Home, Civil Sectt. Srinagar/Jammu
2. Director General of Police, Jammu & Kashmir, Srinagar/Jammu
3. Sr. Superintendent of Police Baramulla, Kashmir
4. Sr. Superintendent of Police Railways Kashmir Srinagar

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicants were employed as Constables and thereafter promoted as Selection Grade Constables in the Jammu &



Kashmir Police. Feeling aggrieved by denial of promotion to the post of Head Constable and thereafter as Assistant Sub Inspector, they filed SWP No.1940/2016 before the Hon'ble High Court of Jammu & Kashmir, praying for a direction to the respondents to promote them to higher post and to release all the consequential benefits. The applicants contend that though their other batch-mates were promoted to various positions, they were denied the benefit.

2. The respondent Nos. 3 and 4 filed separate counter affidavits. They furnished the service particulars of the applicants and it is stated that the denial of promotion was owing to reasons mentioned therein.
3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as TA No.8737/2020.
4. Today, we heard Mr. Mir Manzoor Ahmad, learned counsel for applicants and Mr. Sudesh Magotra, learned Deputy Advocate General.
5. The effort of the applicants was to get promoted to higher posts. It appears that in compliance with the interim directions issued by the Hon'ble High Court, the respondents passed an order promoting the applicants to the post of Head Constable and thereafter Assistant Sub Inspector from difference dates.

Thereby the substantial relief claimed in the T.A. was extended to the applicants.



6. Learned counsel for applicants submits that the applicants are entitled to be extended the benefit of increments and salary from relevant dates. If the applicants have any grievance as to the nature of promotion or conferment of benefits, they have to work out their remedies separately.

7. With these observations, the T.A. is closed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 31, 2021
/sunil/vb/ankit/akshaya